

ITEM NO.6

COURT NO.5

SECTION II-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13908/2025

[Arising out of impugned final judgment and order dated 30-05-2025
in CRLMC No. 3650/2025 passed by the High Court of Delhi at New
Delhi]

MOOL CHAND

Petitioner(s)

VERSUS

STATE, GOVT. OF NCT OF DELHI & ORS.

Respondent(s)

IA No. 224224/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 224211/2025 - EXEMPTION FROM FILING O.T.

Date : 16-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Ms. Meera Kaura, AOR
Mr. Tejas Patel, Adv.
Ms. Ritika Saini, Adv.
Mr. Vikash Vadit, Adv.
Ms. Sakshi Apurva, Adv.
Mr. Manish Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents, returnable on
29.10.2025.

Petitioner's counsel is also permitted to serve the
first respondent-State through the Standing Counsel.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)